

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATED THE 9TH DAY OF NOVEMBER ONE THOUSAND NINE HUNDRED
AND EIGHTY NINE

PRESENT

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 593/89

T. F. Jacob

Applicant

Vs.

1. Union of India represented by its Secretary to Government, Ministry of Communication, New Delhi and
2. The Chief General Manager, Telecommunication, Kerala Circle, Trivandrum

Respondents

M/s. M. R. Rajendran Nair &
P. V. Asha

Counsel for the
applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for
respondents

ORDER

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

When this case came up for hearing today, it was submitted by the learned counsel for the respondents that they have filed a statement in which it is indicated that a provisional gradation list of higher grade Technicians as on 25.10.1989 has been published and it is stated that in that gradation list, the present applicant has been given a higher ranking than Shri Radhakrishnan Nair as prayed for by him in this application.

2. What only remains is the applicant's request to grant him consequential benefit as a result of the revision of the seniority.

3. We have heard the counsel on either side. We direct that as soon as the provisional seniority list is finalised, the applicant shall be granted consequential benefits flowing

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from the grant of higher seniority to him.

4. The application is disposed of with the above directions.

N. Dharmadan

9/11/89

(N. Dharmadan)
Judicial Member

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9/11/89

(N. V. Krishnan)
Administrative Member

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